192

(iv) (a) Sixty-seventh Annual Report and Accounts of he New India insurance Company Limited. Bombay, for the year ended the 31st December, 1985, together with the Auditors' Report on the Accounts and the comments ol the Comptroller and Auditor General of India thereon.

Papers Laid

(b) Statement by Government accepting the above Report.

[Placed in Library. Se_e No. LT 3046/86 for (a) and (b)]

II. A copy (in English and Hindi) of the Delhi Administration Notification No. F. 4(38)/84-l*in. (G), dated the 5th August, 1986, regarding addition of footnotes to statutory forms ST-35 and ST-37, so as to provide that sales by an authorised registered dealer to ano ther authorised registered dealer are allowed against ST-35, inside Delhi, in respect of first point goods, under section 72 of Delhi Sales-Tax Act, 1975 [Placed in Library. See No. LT-3060/86]

Reports and Accounts (1984-85) of the Bbarat Brakes and Vales Limited, Calcutta and Related Papers

THE, MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES (SHRI K. K. TEWARI); Sir, 1 beg to lay on the Table;—

I. A copy each (in English ana Hindi) of the following papers under sub-section (I) of Section 619A of the Companies Act, 1956:—

(i) Seventh Annual Report and Accounts of the Bharat Brakes and Valves Limited, Calcutta, for the year 1984-85, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor Genera! of India thereon.

(ii) Review by Government on the working of the Company.

II. Statement (in English and Hindis giving reasons for the delay in laying the papers mentioned at 1(0 above.

[Placed in Library. See No. LT-3025/«6 for I and If.]

Report (1984-85) ond Accounts (1983-84) and 1984-85) of the Sports Authority of India, New Delhi and related Papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir. on behalf of Shrimati Margaret Alva 1 beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report for the year 1984-85 and Accounts tor the year WS3-84 and 1984-85 of the Sports Authority of India, New Delhi, together with the Auditor's Report on the Accounts.

(ii) Sat-i'icnt by Government accepting the above Report.

(iii) Statement giving reasons for the delay in laying the papers mentioned .it (i) above.

|Placed in Library. Se_e No. LT-3067/86 for fj) to (iii)]

I. Notification of the Institute of Chartered Accountants of India

II. Notifications ntf the Ministry of Industry (Department of Industrial Development)

THE MINISTER OF STATE IN THE, DEPARTMENT OF INDUSTRIAL DE-VELOPMENT (SHRI IM. ARUNACHA-LAM): Sir. I beg to lay on the Table:—

(1) A copy (in English and Hindi) of the Institute of Chartered Accountants of India Notification No. 1-CA (I45)/85 dated the 1st February, 1986, amending the Chartered Accountants Regulations 1964, regarding increase in the Aunual Membeiship Fees undei section 30-B of the Chartered Accoun tants Act, 1949. (Placed in Library See No. LT-3027/86]

II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification G.S.R. No. 605(E), dated the 7th Aoril, 1986, publishing the List of Authorised Explosives under the provision of Indian Explosives Act, 1884, in supersession of Notification GS.R. No 40(E). dated Hie 13th January, 1984, under sub-section (8) of section 18 of the Indian Explosives Act, 1884.

[Placed in Library. See No. LT-3028(861.